

10
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

R.P.NO.101/92
in OA NO.57/90

Shri D.R.Saptshwa

.... Applicant

V/s [redacted]

Union of India
and others.

.... Respondents

Dt. 9.9.92

CORAM : HON'BLE USHA SAVARA, MEMBER (A)

HON'BLE S.SANTANKRISHNAN, MEMBER (B)

1. This review petition has been filed against the order and judgement dated 7.4.1992 passed in O.A. No.57/90. By that order the directions were given to step up the pay of the applicant of the applicant to the level of Shri Sonavane. By this review petition it is submitted that some facts remained to be considered and therefore this judgement should be reviewed and the application decide on merits.

2. The scope of the review is very limited and is confined to the provision of order 47 Rule (1) of C.P.C. The discretion to review may not exercise on the ground that the decision was erroneous on merits. That would be the province of a Court of Appeal. The facts were discussed in detail in the order dated 7-4-92 and therefore the same are not an error apparent on the face of the records.

3. In the circumstances, the review application is rejected.

S. Santan
(S.SANTANKRISHNAN)
M/J

b. Savar
(USHA SAVARA)
M/A
9.9.92